

MR. SPEAKER: Taking over is different from appointing Directors. Probably for taking over, a special law may be required. I do not know if under the existing law you can take over.

SHRI RAVINDRA VARMA: The main question as I understand, Sir, is how to deal with the situation created by what is described as mismanagement. There are various ways of dealing with that situation. One extreme way is what the hon. referred to, i.e. taking it over totally. There are many other steps which this Government can take under the existing laws to deal with the situation of mismanagement. I was referring to them. As you said if it is a question of taking over and entrusting it to a person who is specially appointed or to a workers' cooperative etc, that is a different question. At the moment, in my earlier answer, I referred to the Chief Minister's statement as far as UP is concerned. As far as the Central Government is concerned, we are not considering such a proposal at the moment.

About the first part of the question about conciliation and its being time-consuming, I do not think this is the context in which I should make any general observation about the time-consuming nature of conciliation proceedings. Conciliation proceedings in this case are related to two things. One is to ensure the payment of wages soon, and the other is to the lifting of the lockout. The basic question of ensuring that there is no mismanagement is the second part of his question, to which I have already referred.

SHRI CHITTA BASU: He has not answered fully. I said that four departments are involved in this.

MR. SPEAKER: He has referred to it earlier.

SHRI CHITTA BASU: I asked about taking over the management of this company under the existing law, i.e. Industries (Development and Regulation) Act.

MR. SPEAKER: He says, at present they have no such proposal.

COMMITTEE ON PUBLIC UNDERTAKINGS

THIRTY-SEVENTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Thirty-seventh Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Eightieth Report of the Committee (Fifth Lok Sabha) on Hindustan Antibiotics Limited.

13.43 hrs.

[**DR. SURELA NAYAR** in the Chair]

BUSINESS ADVISORY COMMITTEE

THIRTY-SECOND REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (**SHRI RAVINDRA VARMA**): I beg to move:

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 12th April, 1979."

MR. CHAIRMAN: Motion moved:

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 12th April, 1979."

SHRI JYOTIRMOY BOSU (Diamond Harbour): These no-day-yet